

CM-87-CWPIL-2024 in/and CWP-PIL-56-2024

Court on its own motion

Vs.

High Court of Punjab and Haryana, Chandigarh and others

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Present : Ms. Tanu Bedi, Advocate,  
for respondent No.1.

Mr. Salil Sabhlok, Senior DAG, Punjab.

Mr. Deepak Balyan, Addl. Advocate General, Haryana.

Mr. Abhinav Sood, Addl. Standing Counsel, UT Chandigarh, and  
Mr. Nitesh Jhahria, Advocate,  
for UT Chandigarh.

Mr. S.S. Behl, Advocate, and  
Mr. Gaurav Vir Singh Behl, Advocate,  
for the applicant in CM-87-CWPIL-2024.

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CM-87-CWPIL-2024

Malerkotla Bar Association has filed this application for its impleadment as party in the writ petition.

After due consideration, Malerkotla Bar Association is permitted to intervene and make its submissions in the petition.

Application stands disposed of accordingly.

CWP-PIL-56-2024

Ms. Tanu Bedi, Advocate, appearing on behalf of respondent No.1, has filed a report in the shape of short note which mentions availability/non-availability of infrastructure in the States of Punjab and Haryana as well as Union Territory, Chandigarh, as prescribed in the Rights of Persons with Disabilities Act, 2016, to be available in all judicial foras.

The said report is taken on record.

The District and Sessions Judges of all Sessions Divisions in the States of Punjab and Haryana are directed to file their respective reports as to whether minimum requisite infrastructure requirements as per the Act of 2016 are available in the Court complex at District and Sub Divisional level for differently-abled persons.

Let the aforesaid reports be filed within a period of fifteen (15) days.

In the meanwhile, learned counsel for the States of Punjab and Haryana are directed to comply with all the mandatory provisions of the Act of 2016, to ensure availability of infrastructure prescribed at the District as well as Sub Divisional level in order to make judicial foras friendly to differently-abled persons.

Learned counsel for the States of Punjab and Haryana are further directed to file compliance reports before the next date of hearing.

List on 30.08.2024.

( SHEEL NAGU )  
CHIEF JUSTICE

( VIKAS SURI )  
JUDGE

July 25, 2024  
ndj